

(37)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*\*\*

O.A.No.1461/94.

Dt. of Decision : 04-08-97.

- |                         |                        |
|-------------------------|------------------------|
| 1. KVLN Murthy          | 23. G.Harikrishna      |
| 2. M.N.Rao              | 24. T.Suryanarayana    |
| 3. N.Anjaneya Murthy    | 25. C S N Prasad       |
| 4. J.Venkateswarlu      | 26. K.V.Narasimha Rao  |
| 5. G S Rama Prasad      | 27. NPVR Satyanarayana |
| 6. D V Sastry           | 28. A. Jayaramappa     |
| 7. B.Venkateswarlu      | 29. P.M.Krishna Rao    |
| 8. M.Satyanarayana      | 30. G.Venkateswarlu    |
| 9. R.Koteswara Rao      | 31. G.Surya Prakasam   |
| 10. DVSSR Anjaneyulu    | 32. MRS Prakasa Rao    |
| 11. C.R.Sarma           | 33. T.Rama Swamy       |
| 12. K.Durga Prasad      | 34. K.Singaiiah        |
| 13. Md.Kareemuddin      | 35. I V Ramana         |
| 14. K T S Gopal         | 36. S.Surya Rao        |
| 15. S.Satyanarayana     | 37. K.Sangameswara Rao |
| 16. D.Mallikharjuna     | 38. K.S.S.Bhava Chari  |
| 17. GV Nageswara Rao    | 39. A.Satyamurthy      |
| 18. N S Murthy          | 40. B.R.Krishnam Naidu |
| 19. S Sudhakar Gupta    | 41. M.Subba Rao        |
| 20. D.Ramachandra Reddy | 42. NVS Prakasam       |
| 21. S.Ratnagopala Rao   | 43. D.Venkatanarayana  |
| 22. B.Nagesh Rao        | 44. K.A.Suryanarayana  |

.. Applicants.

Vs

1. The Secretary to Govt. of India,  
Telecommunication, Sanchar Bhavan,  
New Delhi.
2. The Secretary to Govt. of India,  
Min. of Finance, Govt. of India,  
New Delhi.
3. The Chairman,  
Telecom Commission,  
New Delhi.
4. The Chief General Manager,  
A.P.Telecom Circle, Hyderabad.
5. The Chief General Manager,  
Southern Telecom Region,  
Madras.
6. The Director General,  
Telecom Engg. Centre,  
Taramandal, Saifabad,  
Hyderabad.

.. Respondents.

Counsel for the applicants : Mr.K.L.Narasimha

Counsel for the respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.K.L.Narasimha, learned counsel for the applicants and Mr.V.Bhimanna, learned counsel for the respondents.

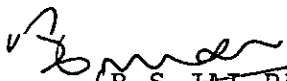
2. The 44 applicants in the present OA have filed this OA praying <sup>for</sup> ~~with~~ the following reliefs:-


a) Declare the action of the respondents in not granting the personal pay as granted to our juniors in Annexure-III as per the revised seniority list as illegal, arbitrary and unconstitutional and consequently;

b) declare that the applicants herein are also entitled for the same and identical benefits as that of their juniors, and consequently;

c) direct the respondents to pay personal pay as is granted as per para-2 of the impugned order from the date of the juniors are paid and such other orders as are deemed fit and proper & fix our pay on par with our juniors with all consequential benefits.

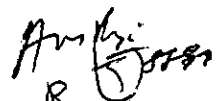
3. It is now submitted by the learned counsel for applicants that he is not pressing this OA as the applicants have already got their reliefs. In view of the above, the OA is disposed of as not pressed. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R.RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 04th August, 1997.  
(Dictated in the Open Court)

spr

  
D. R. Jagan

Copy to:-

- \*1. The Secretary to Govt. of India, Min. of Communications, Dept. of Telecommunication, Sanchar Bhavan, New Delhi.
2. The Secretary to G.O.I. Min. of Finance, New Delhi.
3. The Chairman, Telecom Commission, New Delhi.
4. The Chief General Manager, A.P. Telecom Circle Hyderabad.
5. The Chief General Manager, Southern Telecom Region, Madras.
6. The Director General, Telecom Engg. Centre, Taramandal, Saifabad, Hyderabad.
7. One Copy to Mr. K. L. Narasimha. Advocate, CAT. Hyd.
8. One Copy to Mr. V. Bhimanna, Addl CGSC. Hyd.
9. One copy to D.R. (A).
10. One Duplicate Copy.

Upr.

10



THE HINDLE BIRD R. V. GATJAN : M (5)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
(M) (J)

Dated: 4-8-97

ORDER/JUDGEMENT

~~M. A. R. A. C. A. N. G.~~

in

C.A.NC.

Admitted and Interim Directions  
Issued.

ALLOWED

Disposed of with Directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

